

**Central Administrative Tribunal
Madras Bench**

OA/310/00458/2021

Dated the 17th day of April Two Thousand Twenty One

P R E S E N T
Hon'ble Mr.S.N.Terdal, Member(J)
&
Hon'ble Mr.C.V.Sankar, Member(A)

T.Ranjithkumar,
S/o Dadchinamurthy,
No.29, First Street,
Ariyur,
Puducherry 605102.Applicant
By Advocate **Mr.M.Vaikunth**

Vs.

1. Union of India, rep. by
The Chief Secretary to Government,
Government of Puducherry,
Chief Secretariat,
Goubert Avenue, Beach Road,
Puducherry 605001.
2. The Secretary to Government(Education),
Government of Puducherry,
Chief Secretariat,
Puducherry 605001.
3. The Director of School Education,
Directorate of School Education,
Perunthalaivar Kamarajar Centenary Educational Complex,
100 Feet Road, Anna Nagar,
Puducherry 600005.Respondents

By Advocate **Mr.R.Syed Mustafa**

ORAL ORDER
[Pronounced by Hon'ble Mr.S.N.Terdal, Member(J)]

The relief prayed for in this OA is as follows:-

“to direct the respondents to consider the representations dated 25.8.2016, 20.2.2017 & 22.6.2020 submitted by the applicant and issue appointment order in favour of the applicant for post of Physical Education Teacher (PET) in pursuant to Recruitment Notification vide No.36518/DSE/Estt.III/C/2014 dated 31.12.2014 dated 31.12.2014 issued by the 3rd respondent for 22 posts against SC category for vacant arose on account of non-joining of selected candidate Mr.S.Elamvazhudhi, whose name was found place at serial No.4 under SC category with special reservation of MSP in the selection list vide Notification No.36518/DSE/Estt.III/C/2014(A) dated 07.12.2015 published by the 3rd respondent for 22 posts, by operating waiting list vide Notification No.36518/DSE/Estt.III/2014(A) dated 11.12.2015 published by the 3rd respondent.”

2. Heard Mr.Vaikunth for the applicant and Mr.R.Syed Mustafa for the respondents on advance notice. Perused the OA and all the documents.
3. At the time of hearing, counsel for the applicant submits that the applicant has filed several representations which have not been considered by the respondents. He further submits that this OA may be disposed of with a direction to the respondents to consider his representations in a time bound manner.
4. Hence, this OA is disposed of, without going into the merits of the case, with a liberty to the applicant to file a comprehensive representation within a period of 15 days from the date of receipt of a copy of this order. On receipt of such representation, the respondents are directed to consider the same and pass a reasoned and speaking order, as per law, within a period of two months thereafter.
5. OA is disposed of at the admission stage. No costs.

(C.V.Sankar)
Member(A)

(S.N.Terdal)
Member(J)

17.04.2021

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